GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:5034 ANSWERED ON:26.08.2010 COCO RETAIL OUTLETS Majhi Shri Pradeep Kumar

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a): the details of coco retail outlets so far sanctioned and started by various OMCs in the country, state-wise;
- (b): the number of officers and staff of these OMCs engaged for operation of such outlets; State-wise;
- (c): whether the Government has advised Public Sector Oil Marketing Companies to operate more permanent Company-Owned-Company-Operated retail outlets vide letter dated 06.09.2006;
- (d): if so, the number of such outlets set up since 2006, State-wise; and
- (e): the details of the steps taken for the welfare of officers and staff deputed/likely to be deputed to operate such retail outlets in the country?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI JITIN PRASADA)

- (a): As on 01.07.2010, 394 permanent and 1020 temporary Company-Owned-Company-Operated (COCO) Retail Outlets (ROs) of public sector Oil Marketing Companies (OMCs.), viz., Indian Oil Corporation Limited (IOC), Hindustan Petroleum Corporation Limited (HPC) and Bharat Petroleum Corporation Limited (BPC) are under operation in the country.
- (b): 226 officers of OMCs are engaged for operation of permanent COCOs. Apart from these officers, local area sales officers also oversee the operation of these permanent COCO. The State-wise details of officers and staff engaged in operating these permanent COCOs are available with Director (Marketing) of OMCs.
- (c) & (d): This Ministry vide letter dated 06.09.2006 has advised OMCs to operate these permanent COCOs through their own officers. However, the Government have not advised OMCs to increase the number of these permanent COCOs. The State-wise number of such outlets is available with Director (Marketing) of OMCs.
- (e): The officers manning such permanent COCOs are governed by the service & welfare rules of OMCs. The staff for operation of such permanent COCOs are provided by the service providers who are governed by the local labour laws as applicable in the State /area.